# 4831 Written Answers [BAJYA SABHA]

reference is to the number of workmen employed through contractors in categories of work covered by the bi-partite agreement adopted by the Court of Inquiry (Coal Mining .Industry), it is nil. The number of contract labour employed in the excluded categories is not available.

(b) These workers are employed in overburden removal work which is excluded from the scope of the bipartite agreement. The irregularities detected under the Payment of Wages Act are receiving attention and necessary action to rectify them is being taken.

## **REHABILITATION OF WORKERS**

557. SHRI ARJUN ARORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the steps so so far taken by Government to rehabilitate workers who lose their limbs in industrial accidents?

# THE'DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM PLOYMENT (Shri Ratanlal

KISHORILAL MALAVIYA) Workers covered under the Employees' State colliery Insurance Scheme and also have workers whose limbs to be amputated due to industrial accidents are sent to the Military Artificial Limb Centre, Poona, for the supply of artificial limbs. The entire expendi ture e.g. cost of artificial limbs, cost of journey to and from Poona, hospi tal charges, etc. is borne by the E.S.I. Corporation and the Coal Mines Labour Welfare Fund respectively. Other steps taken towards rehabilita tion of such workers are mentioned in the attached statement.

2. As regards workers in non-coal mines, a Committee has since been set up to study the problem of rehabilitation of workers thrown out of work on account of occupational diseases or injury. The report of this Committee is still awaited.

# to Questions 4832 STATEMENT

Statement showing the facilities provided under the Employees' State Insurance Scheme and Coal Mines Labour Welfare Fund for rehabilitation of workers who lose their limbs in industrial accidents.

Employees' State Insurance Scheme-

- (a) Provision of necessary medical care.
- (b) Payment of disablement benefit as provided in the E.S.I. Act *i.e.* periodical payments to the insured person suffering from disablement as a result of employment injury.
- (c) In a few cases, provision of handoperated tri-cycles etc. has also been sanctioned for disabled insured persons.

Coal Mines Labour Welfare Fund-

- (a) Disabled colliery workers who are incapacitated to do their original work are cate gorized for different light jobs with their disability and efforts are made to secure alternative employment for them.
- (b) A Rehabilitation-cum-Physiotherapy Centre is attached of the two Central to each Dhanbad Hospitals at and where patients Asansol with serious injuries given are therapeutic treatment. mas sage, different kinds of exercises, etc. to enable them back the maximum to get functional movement of the injured limbs. In cases where that injuries the are such patients cannot get back to their previous jobs, some crafts are taught to them so that they can do some useful work and earn a living.
- (c) To remove the over-crowding in Central Hospitals and to

provide increased facilities for convalescence as well as rehabilitation, it has been decided to set up two rehabili-tation-cumconvalescent homes, one for the coal fields in Bihar and West Bengal and the other for coal fields in Madhya Pradesh.

Written Answers

- (d) It is proposed to establish a regular rehabilitationi-cwmproduction centre to provide training better facilities for in different trades for over 100 disabled workers.
- (e) Colliery workers who meet with death or are totally and permanently incapacitated due to accidents in coal mines are given the following benefits: -
  - (i) A lump sum of Rs. 100/- to be paid immediately to the colliery worker if he/she is permanently incapacitated or to the dependents if the worker meets with death.
- (ii) A monthly allowance of Rs. 10/for a period of three years to the colliery worker if he/she is permanently incapacitated or to the dependents if the workers meets his death.
- (iii) A monthly scholarship of Rs. 5/in respect of each school-going child till he/ she attains the age of 15 or is married whichever is earlier. In exceptional cases the scholarships may be continued to be paid till the child completes the age of 17 years.
- (f) It has been decided to allot quarters at Bijoynagar to disabled colliery workers and to charge from them rent at the concessional rate of Rs. 2|-per month per unit instead of charging the standard rent of Rs. 23/-.

## to Questions

In addition to the above mentioned facilities, workers in coal mines and several other categories of industrial workers are also paid compensation under the Workmen's Compensation Act in cases of employment injury.

## ABOLITION OF CONTRACT SYSTEM IN THE EXTERNAL PUBLICITY DIVISION

558. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to abolish the contract system on which publicity personnel are recruited by the External Publicity Division; and

(b) if so, what would be the terms and conditions on which the present personnel are proposed to be absorbed into the Division?

THE PRIME MINISTER AND MINISTER EXTERNAL AFFAIRS OF (SHRI JAWAHARLAL NEHRU): (a) Yes.

(b) Terms are being finalised.

#### PUBLICITY **POSTS FUNCTIONING** IN FOREIGN MISSIONS

559. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state:

(a) what is the number of publi- • city posts functioning at present in our foreign missions continent-wise; and

(b) whether adequatepublicity personnel are pasted at all

key stations

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) :

(a)	Asia		17
	Europe		12
	Americas		7
	Africa		9
	Australia		1
		Total	46

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